

OFFICE OF THE
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
K A I L A S H A H A R.

NO.G.F.111-DJ/U/2014-16/ 3453-65 /

Dated, Kailashahar,
The 3rd June, 2016.

To

1. The Addl. District & Sessions Judge, Kailashahar/Kamalpur, Unakoti Judicial District.
2. The Civil Judge (Sr. Division) & Asstt. Sessions Judge, Kailashahar, Unakoti Judicial District.
3. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Division) Unakoti Judicial District, Kailashahar.
4. The Sub-Divisional Judicial Magistrate - Cum-Civil Judge (Jr. Division), Kamalpur/Longtharai Valley/Gandacharra, Unakoti Judicial District.
5. The Civil Judge (Jr. Division)- cum- Judicial Magistrate 1st Class, Kailashahar/ Kamalpur, Unakoti Judicial District.

Subject:- Circulation a copy of letter dated 31.05.2016 of the Hon'ble High Court of Tripura regarding Identification of Commercial disputes triable by Commercial Courts established under the Commercial Courts, Commercial Division and Commercial Appellate Division of the High Court Act, 2015.

Reference:- This Office letter No.14(A)(20)-DJ/U/Misc/2015-16/2390-2401/ dated-16.04.2016

Sir,

With reference to the subject cited above, I am circulating herewith the photo copy of letter No. F. 30 (24)-HC/16/9631-39, dated- 31.05.2016 of the Hon'ble High Court of Tripura for information and taking necessary action.

Yours faithfully,

Enclosed: As stated above.
1/10 Sheets.

(D.M.JAMATIA)
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.

Copy to :-

1. The H/C (Sessions/Bench)/Civil Suits Clerk of District & Sessions Judge Court, Unakoti Judicial District, Kailashahar for necessary compliance.
2. The System Officer, Computer Section of the District & Sessions Judge Court, Unakoti Judicial District, Kailashahar. He is requested to upload this circular letter in the website of the District & Sessions Judge's Court.


(D.M.JAMATIA)
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.

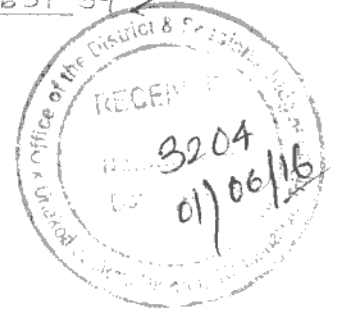
HIGH COURT OF TRIPURA
AGARTALA

No. F. 30 (24)-HC/2016/9631-39

From: A. Debbarma,
Registrar (Judicial)

To

1. The District & Sessions Judge,
West Tripura Judicial District, Agartala;
2. The District & Sessions Judge,
Unakoti Judicial District, Kailashahar;
3. The District & Sessions Judge,
South Tripura Judicial District, Belonia;
4. The District & Sessions Judge,
North Tripura Judicial District, Dharmanagar;
5. The District & Sessions Judge,
Gomati Judicial District, Udaipur;
6. The Addl. District & Sessions Judge,
West Tripura Judicial District, Khowai;
7. The Addl. District & Sessions Judge,
Unakoti Judicial District, Kamalpur; and
8. The Addl. District & Sessions Judge,
West Tripura Judicial District, Sonamura.



Dated, Agartala, the 31st May, 2016

Sub: Identification of commercial disputes triable by Commercial Courts established under the Commercial Courts, Commercial Division and Commercial Appellate Division of the High Courts Act, 2015.

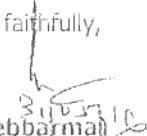
Ref: This Registry's letter No.F.30(24)-HC/16/6777-85, dated 11.04.2016 on the matter.

Sir,

With reference to the subject cited above, I am directed to inform you that all the commercial dispute cases, triable by the Commercial Courts under the Commercial Courts, Commercial Division and Commercial Appellate Division of the High Courts Act, 2015, which are pending and/or likely to be filed in your respective Judicial District/Station shall now be taken up only by the designated Commercial Courts, constituted vide., Notification No.F.8(6)-LAW/Leg-1/2015/2031-41, dated 07.04.2016, issued by the State Govt. in Law Department, according to the local limits of jurisdiction of those designated courts.

This is for your information and taking necessary action accordingly.

Yours faithfully,


(A. Debbarma)
Registrar (Judicial)

Copy to:

The Secretary to the Registrar General, High Court of Tripura, Agartala.

Sd/-

Registrar (Judicial)